NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 96(ND)/2010 RT No.45/2016

Rakesh Kumar Gupta & Anr.

... Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)

Mr. Ajay Sharma, Advocate for respondent No.5.

Mr. Arun Kumar, Advocate for respondents No.1 to 4 & 7.

None for respondent No. 6.

Mr. Arun Kumar, Advocate has filed Power of Attorney for respondents No. 1 to 4 and 7. On the previous date of hearing, it was informed that Mr. Sanjeev Bansal, Advocate who was earlier representing these respondents has since died. The matter is adjourned to 03.03.2017 for arguments.

The costs of Rs. 5000/- imposed on the respondents on the previous date of hearing has been paid to Ms. Vandana Gupta, legal representative of deceased petitioner No. 1. The learned counsel for the parties are directed to file synopsis of arguments in brief by referring to the relevant annexures and page number(s) of the Paper Book for convenience with the Bench Officer at least three days before the date fixed.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

January 27, 2017